

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "SMC" NEW DELHI

BEFORE SHRI CHALLA NAGENDRA PRASAD, JUDICIAL MEMBER

आ.अ.सं./I.T.A No.4225/Del/2019

निर्धारणवर्ष/Assessment Year: 2003-04

Addisplay Equipment Pvt. Ltd. 105-D, Sector-18, Village Sirhaul, Gurgaon, Haryana. PAN No. AADCA3065F	बनाम Vs.	ITO Ward 1(3) New Delhi.
अपीलार्थी Appellant		प्रत्यर्थी/Respondent

निर्धारितीकीओरसे /Assessee by	Mr. Satyajeet Goel, CA
राजस्वकीओरसे /Revenue by	Shri Om Parkash, Sr. DR

सुनवाईकीतारीख/ Date of hearing:	09.03.2022
उद्घोषणाकीतारीख/Pronouncement on	09.03.2022

आदेश / O R D E R

This appeal by assessee has been directed against the order of Ld. CIT(Appeals)-1, New Delhi dated 22.03.2019 for AY 2003-04.

2. Ld. Counsel for Assessee through letter dated 29.10.2021 seeks permission to withdraw the appeal as the matter in issue has been settled in Vivad se Vishwas Scheme, 2020 and form no. 3 has already been submitted by the assessee.

3. In view of the above, appeal of assessee is dismissed as withdrawn.

Order pronounced in the open court on 09/03/2022

Sd/-
(C.N. PRASAD)
JUDICIAL MEMBER

Dated: 09.03.2022
**Kavita Arora, Sr. P.S.*

Copy of order sent to- Assessee/AO/Pr. CIT/ CIT (A)/ ITAT (DR)/Guard
file of ITAT.

By order

Assistant Registrar, ITAT: Delhi Benches-Delhi